

# ACT No. X OF 1942.

[PASSED BY THE INDIAN LEGISLATURE.]

(Received the assent of the Governor General on the 14th March, 1942.)

An Act to provide for the extension of the time limited by or under the Indian Patents and Designs Act, 1911, for the doing of acts thereunder.

WHEREAS it is expedient to provide for the extension of the time limited by or under the Indian Patents and Designs Act, 1911, for the doing of acts thereunder ;

II of 1911.

It is hereby enacted as follows :—

1. (1) This Act may be called the Indian Patents and Designs (Extension of Time) Act, 1942. Short title, extent and duration.

(2) It extends to the whole of British India.

(3) It shall be in force until the termination of the present hostilities and for one year thereafter.

II of 1911.

2. (1) The Controller of Patents and Designs appointed under the Indian Patents and Designs Act, 1911, may, subject to such conditions, if any, as he thinks fit to impose, extend the time limited by or under that Act for doing any act, where he is satisfied— Power to extend time limits having regard to war circumstances.

(a) that the doing of the act within the time so limited was prevented by a person's being on active service or by any other circumstances arising from the existence of the present hostilities which, in the opinion of the Controller, justify an extension of the time so limited, or

(b) that, by reason of circumstances arising from the existence of the present hostilities, the doing of the act within the time so limited would have been or would be injurious to the rights or interests of the person by or on whose behalf the act is or was to be done or to the public interest.

(2) An extension under this section of the time for doing any act—

(a) may be for any period that the Controller thinks fit, notwithstanding that under the

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*Indian Patents and Designs* [ACT NO. X OF 1942.]  
(*Extension of Time*).

Indian Patents and Designs Act, 1911, II of 1911.  
power is conferred to extend the time for  
doing that act for a specified period only;  
and

- (b) may be granted, notwithstanding that that  
time expired before any application or  
request for extension was made, or that, by  
reason of that act not having been done  
within that time, the relevant application,  
patent, registration or proceeding has ceased  
or expired, or become void or invalid, or  
been treated as abandoned, or been refused.